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O.A. No. 591 of 2012

Smt. Janamati Nag & Anr.....Applicant
Vs
Union of India & Ors.....Respondents

Order dated: 14.08.2012

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)
&
Hon'ble Shri A. K. Patnaik, Member (Judl.)

Heard Mr. P.K.Padhi, Ld. Counsel for the applicants and Mr. L.Jena, Ld. Additional Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

2. M.A. 709/12 filed by the Mother (applicant No.1) and the Son (applicant No.2) to prosecute this case jointly is allowed. M.A. 709/12 is, accordingly, disposed of.

3. The applicants have filed this O.A. seeking following reliefs:

“...to direct the Respondents to consider the case of applicant No.-2 for compassionate appointment and direct the Respondents to release all death benefits of the deceased officials including recovered amount of Rs. 37,956/- with due interest and cost”.

4. It is found that the applicants have filed this O.A. with plural remedies. On being pointed out, memo dated

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14.08.2012 has been filed by Ld. Counsel for the applicants to restrict their prayer only to disposal of the representation under Annexure-A/10.

5. It is submitted by the Ld. Counsel for the applicants that the representation preferred by the applicant vide Annexure-A/10 dated 04.08.2012 has not yet been considered and is still pending. Since the specific prayer of the Ld. Counsel for the applicants in this case is for a direction to the Respondent No. 2 to consider his representation and pass orders, having heard Ld. Counsel for the parties, without entering into the merit of this case, we direct Respondent No.2 to consider the representation vide Annexure-A/10 and pass a reasoned order within a period of 60 days from the date of communication of this order.

6. With the aforesaid observation and direction, the O.A. stands disposed of at the stage of admission itself.

7. Copy of this order along with paper book be transmitted to the Respondent No2 and free copies of this order be also handed over to the Ld. Counsel appearing for the parties.


MEMBER (Judl.)


MEMBER (Admn.)

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